

- i. The Ministry of Mines, in consultation with the State Governments, has issued detailed guidelines on 24th June, 2009, 25th September, 2009, 9th February, 2010 and 3rd June, 2010 in order to bring about more clarity in processing the mineral concession proposals. These guidelines are also available on the Ministry's website (www.mines.nic.in).
- ii. A Model State Mineral Policy has been framed and circulated by the Ministry to all State Governments on 12.10.2009 with the request to finalise and adopt a Mineral Policy as per their priority and requirements, for enabling consistency in recommendation of proposals.
- iii. A Central Coordination-cum-Empowered Committee has been constituted in the Ministry of Mines under the chairmanship of Secretary (Mines) to monitor and minimize delays in grant of approvals for mineral concessions.
- iv. The Ministry of Mines has recently prescribed quarterly reports on the status of (i) concession applications received by the State Governments; (ii) lease/licence execution; and (iii) renewal applications.

(d) Such information is not centrally maintained, since royalties and other revenues are received by State Governments.

Need for mining regulator

1563. SHRI MOHD. ALI KHAN: Will the Minister of MINES be pleased to state:

- (a) whether the Ministry prefers a regulator for mining and wants a penalty on export of ore;
- (b) if so, the details thereof; and
- (c) the present status thereof, state-wise?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) to (c) The Government has constituted a Group of Ministers to consider various view points on the draft Mines and Minerals (Development and Regulation) Bill, 2010, and give its recommendation to the Government. Since the draft Act is under consideration, specific measures and provisions are not yet finalised.